

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 2/82-ALC4/2010 MEETING DATE : 13.04.2010

The Meeting No.2/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 13.04.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri Jasbir Singh, I.A., Department of C&PC
3. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
4. Shri M. Mitra, Dy. Drugs Controller (I), DCGI
5. Shri Krishan Kumar, Dy. DGFT
6. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 53/82 dated 30.03.2010 were ratified by the Committee.

Chairman brought to the notice of Committee that in the sector wise meeting with DG today morning, one issue was raised by Pharmexcil that all the Pharmacopias viz. USP/EP/BP/IP suffix with the export product may be treated interchangeable. If the exporter has been issued Advance Authorisation for the export product suffixing one pharmacopeia say USP and at the time of redemption of Advance Authorisation, he submits the export documents containing the export product suffixing BP, the Zonal/Regional offices are not accepting such exports toward fulfillment of export obligation. They suggested that the pharmacopeia standard other than mentioned in the licence should be considered for fulfillment of export obligation.

The technical authorities present in the meeting informed the Committee that there is no difference in the quantity of inputs in case the exporter uses the pharmacopeia other than mentioned in the licence. Technical Authorities present in the meeting also invited attention of NC towards General Note No.4 for Chemical and Allied products which reads as under:-

“In respect of Drug items, export products have been described with/ without suffix such as IP, BP, USP. While issuing licences, suffix as such IP, BP, USP, depending upon the suffix used in the export order, may be added along with the description of the export product.”

After detailed deliberations, Committee decided to issue a Circular clarifying that if the Advance Authorisation is issued to the exporter for the export product suffixing a pharmacopeia say USP, the export documents containing the export product suffixing EP or BP or JP may be accepted for fulfillment of export obligation against the relevant Advance Authorisation.

Case No. B-13	M/s Alembic Ltd.
Norms Committee Meeting No. 2/11	F.No.01/82/50/01725/AM09
Meeting Date 13.04.2010	RAF No.34/24/040/00230/AM09

Adv. Lic. No. 3410023716 dated 17.03.2009

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/220/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Step-4	1 KGA.	1.	Erythromycin Thiocyanate	2.00 KGA
		2.	Hydroxylamine Hydrochloride	0.91 kg
		3.	Methanol	2.72 kg
		4.	Methane Sulfonyl Chloride	0.72 kg
		5.	Acetone	6.45 kg
		6.	Ethyl Alcohol	2.81 liter
		7.	Methylene Chloride	Not allowed
		8.	Activated Carbon	0.01 kg
		9.	Platinum Catalyst with base Activated Carbon	0.001 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-14	M/s Punjab Chemicals and Crop. Protection Ltd.
Norms Committee Meeting No. 2/11	F.No.01/82/50/00644/AM09
Meeting Date 13.04.2010	RAF No.03/95/040/00165/AM09
Adv. Lic. No. 0310475874 dated 23.06.2008	
Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.	

Case No. B-15	M/s Fermenta Biotech Ltd.
Norms Committee Meeting No. 2/11	F.No.01/82/162/00831/AM09
Meeting Date 13.04.2010	
Committee considered case as per agenda and observed that the firm have sought import of Cholesterol NF while they have also mentioned the description, quantity and cif value of second item viz Cholesteryl Acetate. After detailed deliberation and in consultation with representative of Department of Pharmaceuticals, Committee decided to allow import of Cholesterol NF to the extent of 4.264 kg/kg of export product and to delete the description, quantity and cif value of second import item viz Cholesteryl Acetate from the application as well as from Advance Authorisation, if issued.	

RA concerned may take further necessary action as per above decision of NC.

Case No. B-16	M/s Esteem Industries Pvt. Ltd.
Norms Committee Meeting No. 2/11	F.No.01/82/050/01695/AM07
Meeting Date 13.04.2010	RAF No.17/24/040/00076/AM07
Adv. Lic. No. 1710001554 dated 23.02.2007	
Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.	

Case No. B-17	M/s Reliance Industries Ltd.
Norms Committee Meeting No. 2/11	F.No.01/82/162/00204/AM10
Meeting Date 13.04.2010	
Committee considered case as per agenda for fixation of value addition for DEPB in respect of export product "Paraxylene" (SION A-2691) and decided to call for import and export data from DGCIS. Accordingly, case was deferred for 25.05.2010.	

Case No. B-18	M/s Amines & Plasticizers Ltd.
Norms Committee Meeting No. 2/11	F.No.01/82/050/00251/AM09
Meeting Date 13.04.2010	RAF No.03/94/040/01217/AM08
Adv. Lic. No. 0310463452 dated 03.03.2008	
Committee considered case as per agenda and in light of written comments of Department of C&PC and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Aminosol CST 115 (containing 12% Piperazine and 80% of Dimethyl Diethanol Amine)" without any other change in the decision taken in 23/82 meeting held on 02.09.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-19	M/s Alchem International Ltd.,
Norms Committee Meeting No. 2/11	F.No.01/87/050/01413/AM05 F.No.01/87/050/00374/AM06 F.No.01/87/050/00375/AM06 F.No.01/87/050/00393/AM06
Meeting Date 13.04.2010	RAF No.05/24/040/00543/AM05

	RAF.No.05/24/040/00241/AM06 RAF.No.05/24/040/00242/AM06 RAF.No.05/24/040/00201/AM06
Adv. Lic. No.0510149505 dated 24.01.2005 Adv. Lic. No.0510160970 dated 29.06.2005 Adv. Lic. No.0510160972 dated 29.06.2005 Adv. Lic. No.0510161341 dated 04.07.2005	
Committee considered case as per agenda and observed that the licences are old and the firm has already been allowed import of three inputs. It was also observed that the firm is seeking import of Solvents for regularization purpose. After details deliberations and in consultation with technical authorities present in meeting, decided to call the firm for personal hearing alongwith the details of imports and exports made against each licence and C.E. certificate regarding utilization and recovery of Solvents in the meeting scheduled to be held on 25.05.2010. Accordingly, case was deferred for 25.05.2010.	

Case No.B-20	M/S Chemill Nutraceuticals Pvt. Ltd.
Norms Committee Meeting No.2/11	F.No.01/85/050/00011AM010
Meeting Date:13.04.2010	RA F.No.03/94/040/01119/AM09
Adv.Lic.No.0310516126 dated 17.04.2009	
Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.	

Case No.B-21	M/S Metropolitan Eximchem Ltd.
Norms Committee Meeting No.2/11	F.No.01/82/050/01114/AM09
Meeting Date:13.04.2010	RA F.No.03/95/040/00594/AM09
Adv.Lic.No.0310489940 dated 13.10.2008	
Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.	

Case No.B-22	M/S Chemolutions Chemicals Ltd
Norms Committee Meeting No.2/11	F.No.01/82/050/01387AM09
Meeting Date:13.04.2010	RA F.No.03/94/040/0844/AM09
Adv.Lic.No.0310497153 dated 10.12.2008	
Committee considered case per agenda and decided to call for Production and Consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 11.05.2010.	

Case No.B-23	M/S Reliance Industries Ltd.
Norms Committee Meeting No.2/11	F.No.01/82/162/01108/AM10

Meeting Date:13.04.2010	
Committee decided to defer case for 11.05.2010 for comments of Department of C&PC, PC Division.	

Case No.B-24	M/S Matrix Laboratoreis Ltd.																			
Norms Committee Meeting No.2/11	F.No. 01/82/162/00703/AM10																			
Meeting Date:13.04.2010	RA F.No.09/24/040/00018/AM02 RA F.No.09/24/040/00060/AM04																			
Adv.Lic.No.0910011975 dated 11.11.2002 Adv.Lic.No.0910014608 dated 06.06.2003																				
Committee considered case as per agenda. Shri G.V. Rao, Sr. General Manager of the company appeared before the Committee and explained the case. He informed the Committee that the unit had been converted into EOU on 02.12.2003. He further informed that the norms against earlier advance licence issued in 2001 were also revised on the basis of Central Excise data. After detailed deliberations and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP based on Central Excise Certified data for regularization purpose as per details below or as applied by firm whichever is lower:- <table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="4">Clarithromycin</td><td rowspan="4">1 Kg</td><td>1.</td><td>Erythromycin Base</td><td>6.73 kg</td></tr><tr><td>2.</td><td>Benzyl Chloroformate</td><td>8.16 kg</td></tr><tr><td>3.</td><td>Tetrahydrofuran</td><td>30.975 kg</td></tr><tr><td>4.</td><td>Dimethyl Sulfoxide</td><td>27.34 kg</td></tr></table>		Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Clarithromycin	1 Kg	1.	Erythromycin Base	6.73 kg	2.	Benzyl Chloroformate	8.16 kg	3.	Tetrahydrofuran	30.975 kg	4.	Dimethyl Sulfoxide	27.34 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																
Clarithromycin	1 Kg	1.	Erythromycin Base	6.73 kg																
		2.	Benzyl Chloroformate	8.16 kg																
		3.	Tetrahydrofuran	30.975 kg																
		4.	Dimethyl Sulfoxide	27.34 kg																
No repeat licence to be issued on the basis of above norms , since the above norms are allowed as one time measure for regularization of old pending cases. RA concerned may take further necessary action as per above decision of NC																				

Case No.B-25	M/S Omkrown Pharma Chem Pvt. Ltd.
Norms Committee Meeting No.2/11	F.No. 01/83/050/00909/AM08 F.No. 01/82/050/00763/AM09
Meeting Date:13.04.2010	RA F.No.07/24/040/00338/AM08 RA F.No.07/24/040/00184/AM09
Adv.Lic.No.0710052771 dated 08.08.2007 Adv.Lic.No.0710058619 dated 18.07.2008	
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.14010/72/2007-Ch.II dated 20.10.2009 and in consultation with technical authority present in	

meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1,1,1 Tris (4-Hydroxy Phenyl) Ethane	1 Kg	1.	Acetyl Acetone	0.750 kg
		2.	Phenol	1.200 kg
		3.	Sodium Borohydride	0.003 kg
		4.	3-Mercapto Propionic Acid	0.290 kg

RA concerned may take further necessary action as per above decision of NC. The earlier decisions taken in 17/09 meeting held on 22.07.2008 and 18/82 meeting held on 29.07.2008 may be treated as withdrawn.

Case No.A-1	M/S Navin Fluorine International Ltd.
Norms Committee Meeting No.2/11	F.No.01/82/050/00408/AM09
Meeting Date:13.04.2010	RA F.No.03/95/040/00039/AM09
Adv.Lic.No.0310469298 dated 23.04.2008	
Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.	

Case No. C-3	M/S Filtra Speciality Catalysts Ltd.
Norms Committee Meeting No. 2/11	File No. 01/82/162/00006/AM10
Meeting Date 13.04.2010	
Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.	

1	Case No.:8/33/83-ALC1/2006	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/83/050/00817/AM07/	RLA File :03/95/040/00837/AM07/	Lic.No/Date:0310405369 24.10.2006	
	Decision :Withdrawn as the case has already been approved by NC in 33/82 meeting held on 10.11.2009.			

2	Case No.:62/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
			Lic.No/Date:0310466401	

HQ File :01/83/050/00234/AM09/	RLA File :03/94/040/01245/AM08/	27.03.2008	Defer
Decision :Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			Date:11.05.2010

3	Case No.:39/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00272/AM09/	RLA File :03/94/040/01345/AM08/	Lic.No/Date:0310466954 01.04.2008	
	Decision : Withdrawn as the case has already been approved by NC in 52/82 meeting held on 23.03.2010.			

4	Case No.:79/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/83/050/00251/AM09/	RLA File :03/94/040/01323/AM08/	Lic.No/Date:0310466988 01.04.2008	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

5	Case No.:43/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/83/050/00413/AM09/	RLA File :03/94/040/00065/AM09/	Lic.No/Date:0310471590 19.05.2008	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

6	Case No.:47/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/83/050/00417/AM09/	RLA File :03/94/040/00064/AM09/	Lic.No/Date:0310471586 19.05.2008	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

7	Case No.:2/11/85-ALC3/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/85/050/00086/AM09/	RLA File :09/24/040/00079/AM09/	Lic.No/Date:0910034354 19.06.2008	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

8	Case No.:2/17/82-ALC4/2008	Party Name:SUPREEM PHARMACEUTICALS MYSORE PVT LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred

	HQ File :01/82/050/00726/AM09/	RLA File :07/24/040/00173/AM09/	Lic.No/Date:0710058403 09.07.2008	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of DC(MSME).			

9	Case No.:12/17/82-ALC4/2008	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00736/AM09/	RLA File :09/24/040/00552/AM08/	Lic.No/Date:0910034576 11.07.2008	
	Decision : Withdrawn as the case has already been approved by NC in 52/82 meeting held on 23.03.2010.			

10	Case No.:26/20/82-ALC4/2008	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00819/AM09/	RLA File :09/24/040/00167/AM09/	Lic.No/Date:0910034850 30.07.2008	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

11	Case No.:39/22/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00902/AM09/	RLA File :03/94/040/00451/AM09/	Lic.No/Date:0310482900 18.08.2008	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

12	Case No.:29/28/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01078/AM09/	RLA File :09/24/040/00237/AM09/	Lic.No/Date:0910035465 29.09.2008	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

13	Case No.:33/41/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01473/AM09/	RLA File :07/24/040/00371/AM09/	Lic.No/Date:0710060370 10.10.2008	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

14	Case No.:60/29/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case
----	-----------------------------	--------------------------	---	-------------

	HQ File :01/82/050/01142/AM09/	RLA File :03/94/040/00672/AM09/	Lic.No/Date:0310489879 10.10.2008	Approved
	Decision : Withdrawn as the case has already been approved by NC in 52/82 meeting held on 23.03.2010.			

15	Case No.:9/31/82-ALC4/2008	Party Name:SYMED LABS LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01166/AM09/	RLA File :09/24/040/00286/AM09/	Lic.No/Date:0910035677 17.10.2008	
	Decision : Withdrawn as the case has already been approved by NC in 47/82 meeting held on 16.02.2010.			

16	Case No.:3/32/82-ALC4/2008	Party Name:D.TOTLA PLASTIC	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01178/AM09/	RLA File :03/94/040/00710/AM09/	Lic.No/Date:0310491145 20.10.2008	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of C&PC, PC Division.			

17	Case No.:26/33/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01242/AM09/	RLA File :09/24/040/00303/AM09/	Lic.No/Date:0910035860 06.11.2008	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

18	Case No.:29/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01469/AM09/	RLA File :03/94/040/00752/AM09/	Lic.No/Date:0310493255 06.11.2008	Defer Date:13.04.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of DC(MSME).			

19	Case No.:5/35/82-ALC4/2008	Party Name:BAYER CROPSOURCE LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01261/AM09/	RLA File :03/94/040/00689/AM09/	Lic.No/Date:0310493655 11.11.2008	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			

20	Case No.:16/38/82-ALC4/2008	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:2/82-ALC4/2010	Status:Case
----	-----------------------------	------------------------------------	-----------------------------	-------------

			13.04.2010	Approved
	HQ File :01/82/050/01365/AM09/	RLA File :03/95/040/00621/AM09/	Lic.No/Date:0310496924 08.12.2008	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

21	Case No.:20/38/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01369/AM09/	RLA File :05/24/040/00574/AM09/	Lic.No/Date:0510232237 08.12.2008	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			

22	Case No.:46/39/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01416/AM09/	RLA File :09/24/040/00352/AM09/	Lic.No/Date:0910036323 16.12.2008	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

23	Case No.:47/39/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01417/AM09/	RLA File :09/24/040/00355/AM09/	Lic.No/Date:0910036324 16.12.2008	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

24	Case No.:35/41/82-ALC4/2008	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01475/AM09/	RLA File :22/24/040/00055/AM09/	Lic.No/Date:2210008528 24.12.2008	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

25	Case No.:3/42/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01481/AM09/	RLA File :08/24/040/00193/AM09/	Lic.No/Date:0810077034 30.12.2008	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			

--	--	--	--	--

26	Case No.:4/42/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01482/AM09/	RLA File :22/24/040/00053/AM09/	Lic.No/Date:2210008550 30.12.2008	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

27	Case No.:21/42/82-ALC4/2008	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01499/AM09/	RLA File :09/24/040/00357/AM09/	Lic.No/Date:0910036573 05.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

28	Case No.:13/43/82-ALC4/2008	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01522/AM09/	RLA File :31/24/040/00273/AM09/	Lic.No/Date:3110036930 07.01.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for reply from firm.			

29	Case No.:10/44/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01545/AM09/	RLA File :03/94/040/00538/AM09/	Lic.No/Date:0310502325 13.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

30	Case No.:25/43/82-ALC4/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01534/AM09/	RLA File :02/24/040/00248/AM09/	Lic.No/Date:0210122139 13.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			

31	Case No.:7/44/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01542/AM09/	RLA File :03/94/040/00931/AM09/	Lic.No/Date:0310502289 13.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

32	Case No.:9/44/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01544/AM09/	RLA File :03/94/040/00537/AM09/	Lic.No/Date:0310502324 13.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

33	Case No.:4/44/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01539/AM09/	RLA File :09/24/040/00385/AM09/	Lic.No/Date:0910036721 15.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

34	Case No.:26/44/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01561/AM09/	RLA File :22/24/040/00059/AM09/	Lic.No/Date:2210008587 16.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

35	Case No.:21/44/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01556/AM09/	RLA File :05/24/040/00663/AM09/	Lic.No/Date:0510234650 19.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

36	Case No.:22/44/82-ALC4/2008	Party Name:AKUMS DRUGS & PHARMACEUTICALS LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01557/AM09/	RLA File :05/24/040/00665/AM09/	Lic.No/Date:0510234676 19.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

37	Case No.:25/44/82-ALC4/2008	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01560/AM09/	RLA File :09/24/040/00288/AM09/	Lic.No/Date:0910036749 20.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

38	Case No.:55/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00329/AM10/	RLA File :03/94/040/00949/AM09/	Lic.No/Date:0310503316 21.01.2009	Defer Date:11.05.2010
	Decision :Committee considered case as per agenda and observed that the reply received from the firm alongwith the copy of application has been sent to Department of Pharmaceutical on 05.03.2010 for their comments. Accordingly, case was deferred for 11.05.2010.			

39	Case No.:5/45/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Rejected
	HQ File :01/82/050/01569/AM09/	RLA File :07/24/040/00435/AM09/	Lic.No/Date:0710062501 22.01.2009	
	Decision : Withdrawn as the case has already been rejected by NC in 49/82 meeting held on 02.03.2010.			

40	Case No.:8/45/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01572/AM09/	RLA File :09/24/040/00389/AM09/	Lic.No/Date:0910036803 22.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			

41	Case No.:12/45/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01576/AM09/	RLA File :09/24/040/00372/AM09/	Lic.No/Date:0910036817 23.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

42	Case No.:6/46/82-ALC4/2008	Party Name:PIONEER LABORATORIES PVT. LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01588/AM09/	RLA File :11/24/040/00069/AM09/	Lic.No/Date:1110019460 23.01.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

43	Case No.:13/46/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01595/AM09/	RLA File :09/24/040/00386/AM09/	Lic.No/Date:0910036903 29.01.2009	

Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.

44	Case No.:8/48/82-ALC4/2008	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01613/AM09/	RLA File :34/24/040/00200/AM09/	Lic.No/Date:3410023355 03.02.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for reply from firm.			

45	Case No.:6/48/82-ALC4/2008	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01611/AM09/	RLA File :09/24/040/00366/AM09/	Lic.No/Date:0910036958 04.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

46	Case No.:10/48/82-ALC4/2008	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01615/AM09/	RLA File :09/24/040/00367/AM09/	Lic.No/Date:0910036968 05.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

47	Case No.:11/48/82-ALC4/2008	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01616/AM09/	RLA File :09/24/040/00327/AM09/	Lic.No/Date:0910036969 05.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

48	Case No.:26/48/82-ALC4/2008	Party Name:T.C. HEALTH CARE PVT.LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01631/AM09/	RLA File :05/24/040/00645/AM09/	Lic.No/Date:0510235995 06.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

49	Case No.:23/48/82-ALC4/2008	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01628/AM09/	RLA File :03/94/040/01007/AM09/	Lic.No/Date:0310506348	

			09.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			
50	Case No.:34/48/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01639/AM09/	RLA File :09/24/040/00402/AM09/	Lic.No/Date:0910037046 11.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			
51	Case No.:1/49/82-ALC4/2008	Party Name:AVON ORGANICS LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01643/AM09/	RLA File :09/24/040/00416/AM09/	Lic.No/Date:0910037048 12.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			
52	Case No.:21/49/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01663/AM09/	RLA File :03/94/040/01030/AM09/	Lic.No/Date:0310507849 18.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			
53	Case No.:1/51/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01687/AM09/	RLA File :22/24/040/00066/AM09/	Lic.No/Date:2210008674 20.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			
54	Case No.:18/50/82-ALC4/2008	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01685/AM09/	RLA File :03/95/040/00868/AM09/	Lic.No/Date:0310508672 23.02.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for reply from firm.			
55	Case No.:10/51/82-ALC4/2008	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved

HQ File :01/82/050/01696/AM09/	RLA File :22/24/040/00068/AM09/	Lic.No/Date:2210008686 25.02.2009	
Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

56	Case No.:13/51/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01699/AM09/	RLA File :07/24/040/00642/AM09/	Lic.No/Date:0710063296 26.02.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

57	Case No.:14/54/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01716/AM09/	RLA File :22/24/040/00071/AM09/	Lic.No/Date:2210008712 11.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

58	Case No.:27/1/82-ALC4/2009	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01747/AM09/	RLA File :03/95/040/00982/AM09/	Lic.No/Date:0310511508 16.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

59

Case No.:10/54/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
HQ File :01/82/050/01712/AM09/	RLA File :05/24/040/00769/AM09/	Lic.No/Date:0510238138 17.03.2009	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 6/82 meeting held on 06.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
T-3811A05 Intermediate for Quinolone (Garenoxacin) Ethyl 7-Bromo-1-Cyclopropyl-8-Difluoromethoxy)-4-OXO-1,4-Dihydro-3-Quinolinecarboxylate	1 Kg.	1.	3-Hydroxy Benzoic Acid	0.782 kg
		2.	Liquid Bromine	1.653 kg
		3.	Tertiary Butylamine	1.532 kg
		4.	Toluene	4.88 kg
		5.	Dimethyl Formamide	1.68 kg
		6.	Cyclohexane	2.893 kg

		7.	Ethyl 3,3 Dimethyl Acrylate	0.554 kg
		8.	Trimethylamine	0.518 kg
		9.	Cyclopropylamine	0.259 kg
		10.	Iso Propyl Alcohol	1.53 kg
		11.	Methanol	1.288 kg
		12.	Dimethyl Sulphoxide	5.749 kg
		13.	Acetone	2.041 kg
RA concerned may take further necessary action as per above decision of Norms committee.				

60	Case No.:7/1/82-ALC4/2009	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01727/AM09/	RLA File :31/24/040/00327/AM09/	Lic.No/Date:3110037707 17.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 50/82 meeting held on 09.03.2010.			

61	Case No.:4/54/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01706/AM09/	RLA File :07/24/040/00660/AM09/	Lic.No/Date:0710063727 19.03.2009	Defer Date:25.05.2010
	Decision :Committee considered case as per agenda and in light of written comments of Department of C&PC, decided to call for the following information from firm. 1. Chemical name of the export product. 2. Details of manufacturing process with chemical equations, Molecular formula etc. 3. Yield obtained in each step. 4. C.A. Certificate about production and consumption data. Accordingly, case was deferred for 25.05.2010.			

62	Case No.:65/18/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00339/AM10/	RLA File :09/24/040/00433/AM09/	Lic.No/Date:0910037452 19.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			

63	Case No.:36/1/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01756/AM09/	RLA File :34/24/040/00236/AM09/	Lic.No/Date:3410023843	

			26.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 53/82 meeting held on 30.03.2010.			
64	Case No.:62/18/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00336/AM10/	RLA File :09/24/040/00469/AM09/	Lic.No/Date:0910037549 26.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			
65	Case No.:63/18/82-ALC4/2009	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00337/AM10/	RLA File :09/24/040/00470/AM09/	Lic.No/Date:0910037550 26.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			
66	Case No.:72/18/82-ALC4/2009	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00346/AM10/	RLA File :07/24/040/00679/AM09/	Lic.No/Date:0710063868 26.03.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			
67	Case No.:3/2/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00003/AM10/	RLA File :05/24/040/00686/AM09/	Lic.No/Date:0510239349 01.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 53/82 meeting held on 30.03.2010.			
68	Case No.:6/2/82-ALC4/2009	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00006/AM10/	RLA File :03/95/040/01031/AM09/	Lic.No/Date:0310514144 01.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			
69	Case No.:67/18/82-ALC4/2009	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved

	HQ File :01/82/050/00341/AM10/	RLA File :03/95/040/01043/AM09/	Lic.No/Date:0310514060 01.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			

70	Case No.:8/2/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00008/AM10/	RLA File :03/95/040/01035/AM09/	Lic.No/Date:0310514289 02.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

71	Case No.:44/18/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00318/AM10/	RLA File :09/24/040/00477/AM09/	Lic.No/Date:0910037637 09.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

72	Case No.:6/3/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00018/AM10/	RLA File :03/94/040/00007/AM10/	Lic.No/Date:0310515022 09.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

73	Case No.:21/18/82-ALC4/2009	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00295/AM10/	RLA File :03/94/040/01082/AM09/	Lic.No/Date:0310515875 16.04.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of C&PC.			

74	Case No.:69/18/82-ALC4/2009	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00343/AM10/	RLA File :22/24/040/00001/AM10/	Lic.No/Date:2210008835 16.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

75	Case No.:10/4/82-ALC4/2009	Party Name:MAHARASHTRA ORGANO METALLIC	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case
----	----------------------------	--	---	-------------

	HQ File :01/82/050/00031/AM10/	CATALYSTS PVT LTD RLA File :03/95/040/00014/AM10/	Lic.No/Date:0310516148 17.04.2009	Approved
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			

76	Case No.:4/5/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00037/AM10/	RLA File :34/24/040/00242/AM09/	Lic.No/Date:3410024018 22.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

77	Case No.:78/18/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00352/AM10/	RLA File :09/24/040/00013/AM10/	Lic.No/Date:0910037741 23.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 41/82 meeting held on 05.01.2010.			

78	Case No.:13/5/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00046/AM10/	RLA File :03/94/040/00024/AM10/	Lic.No/Date:0310517091 24.04.2009	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			

79	Case No.:19/5/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00052/AM10/	RLA File :05/24/040/00015/AM10/	Lic.No/Date:0510240292 24.04.2009	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/150/2009-PI (Norms) dated 01.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate 500 mg & Clavulanate Potassium + Microcrystalline Cellulose (1:1) (250 + 125 mg Tablet)	1No..	1.	Amoxycillin Trihydrate (OR)	255 mg/tablet
			Its raw materials as per revised SION A-57	
		2.	Potassium Lavulanate + Microcrystalline Cellulose (1:1)	303.45 mg/tablet

Amoxycillin Trihydrate 500 mg + Potassium Calavulanate 125 mg + Microcrystalline Cellulose (1:1) Tablet	1 No.	1.	Amoxycillin Trihydrate (OR)	510 mg/tablet
			Its raw materials as per revised SION A-57	
		2.	Potassium Lavulanate + Microcrystalline Cellulose (1:1)	303.45 mg/tablet
Amoxycillin Trihydrate 750 mg + Potassium Calavulanate 125 mg + Microcrystalline Cellulose (1:1) Tablet	1 No.	1.	Amoxycillin Trihydrate (OR)	765 mg/tablet
			Its raw materials as per revised SION A-57	
		2.	Potassium Lavulanate + Microcrystalline Cellulose (1:1)	303.45 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

80	Case No.:10/18/82-ALC4/2009	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date: 2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00284/AM10/	RLA File :03/95/040/00042/AM10/	Lic.No/Date:0310518058 01.05.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

81	Case No.:11/18/82-ALC4/2009	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00285/AM10/	RLA File :03/95/040/01027/AM09/	Lic.No/Date:0310517971 01.05.2009	
	Decision : Withdrawn as the case has already been approved by NC in 53/82 meeting held on 30.03.2010.			

82	Case No.:8/18/82-ALC4/2009	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00282/AM10/	RLA File :03/95/040/00940/AM09/	Lic.No/Date:0310518060 01.05.2009	
	Decision : Withdrawn as the case has already been approved by NC in 53/82 meeting held on 30.03.2010.			

83	Case No.:20/14/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00190/AM10/	RLA File :09/24/040/00044/AM10/	Lic.No/Date:0910037841 05.05.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/289/2009-PI-III dated 29.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per			

details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Oseltamivir Phosphate	1 Kg.	1.	Shikimic Acid	4.025 kg
		2.	2,2-Dimethoxy Propane	0.043 kg
		3.	3-Pentanone	14.239 kg
		4.	Trifluoromethane Sulfonic Acid	0.204 kg
		5.	Triethyl Silane	3.00 kg
		6.	Methanol	2.410 kg
		7.	Methylene Chloride	13.52 kg
		8.	Tetrahydrofuran	2.77 kg
		9.	Dimethyl formamide	1.57 kg

RA concerned may take further necessary action as per above decision of NC.

84	Case No.:26/14/82-ALC4/2009	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00196/AM10/	RLA File :22/24/040/00003/AM10/	Lic.No/Date:2210008912 11.05.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

85	Case No.:2/8/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00097/AM10/	RLA File :03/94/040/00976/AM09/	Lic.No/Date:0310519346 12.05.2009	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			

86	Case No.:10/8/82-ALC4/2009	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00105/AM10/	RLA File :03/94/040/00029/AM10/	Lic.No/Date:0310519664 13.05.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

87	Case No.:11/8/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00106/AM10/	RLA File :04/24/040/00021/AM10/	Lic.No/Date:0410104603 15.05.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/226/2009-PI-(Norms) dated 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Vitamin A Capsules	100000 Nos.	1 No..	Vitamin A Palmitate 1.7 MIU	12.00 kg

RA concerned may take further necessary action as per above decision of NC.

88	Case No.:18/8/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00113/AM10/	RLA File :04/24/040/00035/AM10/	Lic.No/Date:0410104715 19.05.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

89	Case No.:2/10/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Rejected
	HQ File :01/82/050/00126/AM10/	RLA File :07/24/040/00052/AM10/	Lic.No/Date:0710064909 21.05.2009	
	Decision : Withdrawn as the case has already been rejected by NC in 49/82 meeting held on 02.03.2010.			

90	Case No.:38/18/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00312/AM10/	RLA File :03/94/040/00101/AM10/	Lic.No/Date:0310520653 21.05.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

91	Case No.:7/9/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00120/AM10/	RLA File :04/24/040/00040/AM10/	Lic.No/Date:0410104760 21.05.2009	Defer Date:11.05.2010
	Decision :Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

92	Case No.:11/10/82-ALC4/2009	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
			Lic.No/Date:3510026736	

	HQ File :01/82/050/00135/AM10/	RLA File :35/24/040/00004/AM10/	26.05.2009	:
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 02.03.2010.			
93	Case No.:14/18/82-ALC4/2009	Party Name:WOCKHARDT LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00288/AM10/	RLA File :03/95/040/00084/AM10/	Lic.No/Date:0310521745 28.05.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			
94	Case No.:32/18/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00306/AM10/	RLA File :09/24/040/00410/AM09/	Lic.No/Date:0910038108 03.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			
95	Case No.:16/13/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00156/AM10/	RLA File :05/24/040/00129/AM10/	Lic.No/Date:0510243123 05.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			
96	Case No.:17/13/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00157/AM10/	RLA File :05/24/040/00046/AM10/	Lic.No/Date:0510243222 08.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			
97	Case No.:21/13/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00161/AM10/	RLA File :05/24/040/00134/AM10/	Lic.No/Date:0510243231 08.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			
98	Case No.:25/13/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case

	HQ File :01/82/050/00165/AM10/	RLA File :05/24/040/00047/AM10/	Lic.No/Date:0510243291 08.06.2009	Approved
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

99	Case No.:4/18/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00278/AM10/	RLA File :03/94/040/00978/AM09/	Lic.No/Date:0310523220 09.06.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.			

100	Case No.:29/13/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00169/AM10/	RLA File :03/94/040/00207/AM10/	Lic.No/Date:0310523667 11.06.2009	Defer Date:27.04.2010
	Decision :Committee decided to call the firm for personal hearing on 27.04.2010. Accordingly, case was deferred for 27.04.2010.			

101

Case No.:39/14/82-ALC4/2009	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved	
HQ File :01/82/050/00209/AM10/	RLA File :03/94/040/00190/AM10/	Lic.No/Date:0310523818 12.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.35011/58/2009-PI-(Norms) dated 22.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Flumenthrin 90% Solution	1 Kg.	1.	Bayticol P Acid	0.5681 kg
		2.	4-Fluoro-3-Phenoxybenzaldehyde	0.4263 kg
		3.	Steel Drums	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

102	Case No.:26/18/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00300/AM10/	RLA File :03/94/040/00141/AM10/	Lic.No/Date:0310524174 15.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

103	Case No.:42/14/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00212/AM10/	RLA File :03/95/040/00128/AM10/	Lic.No/Date:0310524133 15.06.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

104	Case No.:43/18/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00317/AM10/	RLA File :03/94/040/00018/AM10/	Lic.No/Date:0310524605 17.06.2009	Defer Date:11.05.2010
	Decision :Committee decided to defer case for 11.05.2010 for plant visit of the firm.			

105	Case No.:71/18/82-ALC4/2009	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00345/AM10/	RLA File :22/24/040/00011/AM10/	Lic.No/Date:2210009016 22.06.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

106	Case No.:16/19/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00394/AM10/	RLA File :08/24/040/00072/AM10/	Lic.No/Date:0810081332 08.07.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			

107	Case No.:8/17/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00271/AM10/	RLA File :05/24/040/00208/AM10/	Lic.No/Date:0510245316 08.07.2009	Defer Date:11.05.2010
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

108	Case No.:10/17/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00273/AM10/	RLA File :05/24/040/00203/AM10/	Lic.No/Date:0510245516 10.07.2009	Defer Date:27.04.2010
	Decision : Committee decided to defer case for 27.04.2010 for comments of Department of Pharmaceuticals.			

109	Case No.:29/2/82-ALC4/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01263/AM10/	RLA File :03/95/040/00204/AM10/	Lic.No/Date:0310530294 23.07.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.			

110	Case No.:1/19/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00379/AM10/	RLA File :03/95/040/00170/AM10/	Lic.No/Date:0310530722 27.07.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for reply form firm.			

111	Case No.:4/19/82-ALC4/2009	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00382/AM10/	RLA File :03/94/040/00307/AM10/	Lic.No/Date:0310531016 28.07.2009	Defer Date:11.05.2010
	Decision :Committee considered case as per agenda and in light of letter No.14010/7/2005-Ch.II dated 24.02.2010 issued by Department of C&PC calling technical information, decided to remind the firm to furnish the following information. 1. Composition of the product. 2. Contents of main Astrolide Isomer and total Astrolide content in the product. 3. C.A. Certificate regarding past three years production of Astrolide and corresponding consumption of different raw materials. 4. Details of by-products/co-products formed in the above production with their quantities and values certified by C.A. 5. Particulars of the licences obtained in the past and ratified by the ALC for the same export product as per column 3 of the application. Accordingly, case was deferred for 11.05.2010.			

112	Case No.:32/19/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00410/AM10/	RLA File :09/24/040/00135/AM10/	Lic.No/Date:0910038751 31.07.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

113	Case No.:33/19/82-ALC4/2009	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00411/AM10/	RLA File :04/24/040/00098/AM10/	Lic.No/Date:0410106590	Defer

			31.07.2009	Date:11.05.2010
	Decision :Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			
114	Case No.:1/21/82-ALC4/2009	Party Name:WOCKHARDT LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00428/AM10/	RLA File :03/95/040/00263/AM10/	Lic.No/Date:0310532916 07.08.2009	
	Decision : Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			
115	Case No.:9/34/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00654/AM10/	RLA File :22/24/040/00021/AM10/	Lic.No/Date:2210009180 20.08.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			
116	Case No.:10/34/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00655/AM10/	RLA File :09/24/040/00150/AM10/	Lic.No/Date:0910039074 27.08.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			
117	Case No.:2/26/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00534/AM10/	RLA File :09/24/040/00185/AM10/	Lic.No/Date:0910039258 09.09.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.			
118	Case No.:3/26/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00535/AM10/	RLA File :05/24/040/00298/AM10/	Lic.No/Date:0510248980 09.09.2009	
	Decision : Withdrawn as the case has already been approved by NC in 50/82 meeting held on 09.03.2010.			
119	Case No.:10/26/82-ALC4/2009	Party Name:WOCKHARDT LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved

	HQ File :01/82/050/00542/AM10/	RLA File :03/95/040/00347/AM10/	Lic.No/Date:0310537240 11.09.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			

120	Case No.:39/34/82-ALC4/2009	Party Name:PERFECT BIOTECH	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00684/AM10/	RLA File :03/95/040/00386/AM10/	Lic.No/Date:0310538367 17.09.2009	
	Decision : Withdrawn as the case has already been approved by NC in 42/82 meeting held on 12.01.2010.			

121	Case No.:42/34/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00687/AM10/	RLA File :34/24/040/00095/AM10/	Lic.No/Date:3410025105 17.09.2009	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 09.02.2010.			

122	Case No.:14/34/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00659/AM10/	RLA File :09/24/040/00235/AM10/	Lic.No/Date:0910039409 25.09.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

123	Case No.:15/34/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00660/AM10/	RLA File :09/24/040/00213/AM10/	Lic.No/Date:0910039410 25.09.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

124	Case No.:9/47/82-ALC4/2009	Party Name:STAR ORECHEM INTERNATIONAL PVT. LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01052/AM10/	RLA File :50/24/040/00006/AM10/	Lic.No/Date:5010000150 25.09.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/67/2009/Ch.II dated 05.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-			

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
5-Nonyl Salicyladoxime (40% in Kerosene)	1kg.	1.	4-Chloro Benzo Trifluoride	1.418 kg
		2.	Paraformaldehyde 96%	0.100 kg
		3.	Hydroxylamine Sulphate	0.131 kg
		4.	Toluene	0.161 kg
		5.	Kerosene	0.079 kg

RA concerned may take further necessary action as per above decision of Norms Committee.

125	Case No.:45/2/82-ALC4/2010		Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED		Meet No/Date:2/82-ALC4/2010 13.04.2010		Status:Case Approved	
	HQ File :01/82/050/01279/AM10/		RLA File :09/24/040/00265/AM10/		Lic.No/Date:0910039615 15.10.2009			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 34/82 meeting held on 17.11.2009 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export Qty.	Sl.No.	Import items	Qty. allowed		
	Orlistat Pellets 50%		1 kg.	1.	Orlistat	0.505 kg		
RA concerned may take further necessary action as per above decision of NC.								

126	Case No.:44/2/82-ALC4/2010		Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED		Meet No/Date:2/82-ALC4/2010 13.04.2010		Status:Case Approved	
	HQ File :01/82/050/01278/AM10/		RLA File :09/24/040/00266/AM10/		Lic.No/Date:0910039745 28.10.2009			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 34/82 meeting held on 17.11.2009 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export Qty.	Sl.No.	Import items		Qty. allowed	
	Orlistat Pellets 50%		1 kg.	1.	Orlistat		0.505 kg	
RA concerned may take further necessary action as per above decision of NC.								

127	Case No.:43/2/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01277/AM10/	RLA File :13/24/040/00020/AM10/	Lic.No/Date:1310030396 04.11.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

128	Case No.:21/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01255/AM10/	RLA File :31/24/040/00138/AM10/	Lic.No/Date:3110040580 10.11.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.			

129	Case No.:25/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01259/AM10/	RLA File :31/24/040/00141/AM10/	Lic.No/Date:3110040624 12.11.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.			

130	Case No.:20/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01254/AM10/	RLA File :31/24/040/00139/AM10/	Lic.No/Date:3110040645 13.11.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.			

131

Case No.:46/2/82-ALC4/2010	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
HQ File :01/82/050/01280/AM10/	RLA File :34/24/040/00127/AM10/	Lic.No/Date:3410025589 13.11.2009	

Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 45/82 meeting held on 02.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Chloromethyl-3,5-Dimethyl-4-Methoxy Pyridine Hydrochloride	1 Kg.	1.	3,5 Lutidine	1.77 kg
		2.	Toluene	5.20 kg
		3.	Methanol	4.14 kg
		4.	Acetone	Not used in process. Hence not allowed.
		5.	Activated Carbon	0.100 kg
		6.	Ammonium Persulphates	2.43 kg

RA concerned may take further necessary action as per above decision of NC.

132

Case No.:19/2/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved	
HQ File :01/82/050/01253/AM10/	RLA File :08/24/040/00205/AM10/	Lic.No/Date:0810084276 20.11.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 46/82 meeting held on 09.02.2010 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Metoprolol Tartrate Tablets 50 mg Metoprolol 50 Heumann	1 No.	1.	Metoprolol Tartrate EP	51 mg/tablet
Metoprolol Tartrate Tablets 100 mg Metoprolol 50 Heumann	1 No.	1.	Metoprolol Tartrate EP	102 mg/tablet
RA concerned may take further necessary action as per above decision of NC.				

133	Case No.:42/2/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01276/AM10/	RLA File :08/24/040/00212/AM10/	Lic.No/Date:0810084277 20.11.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

134	Case No.:77/46/82-ALC4/2009	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00993/AM10/	RLA File :03/94/040/00611/AM10/	Lic.No/Date:0310547357 25.11.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.			

135	Case No.:1/38/82-ALC4/2009	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00774/AM10/	RLA File :03/95/040/00514/AM10/	Lic.No/Date:0310548001 27.11.2009	
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.			

136

Case No.:3/38/82-ALC4/2009	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
HQ File :01/82/050/00776/AM10/	RLA File :07/24/040/00323/AM10/	Lic.No/Date:0710068523 30.11.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/82/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paracetamol 450 mg + Caffeine 30mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Yellow Amstead 14037	1.632 mg
Paracetamol 450 mg + Caffeine 45mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour quiololin yellow lake	4.56 mg
		3.	Colour quiololin yellow WS	2.43 mg
Paracetamol 450 mg + Caffeine 50mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Yellow Amstead 14037	Do not tally with master batch formula and hence not allowed.
Paracetamol 450 mg + Caffeine 45mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Green Appble deep F 1569	200 mg

RA concerned may take further necessary action as per above decision of NC.

137	Case No.:5/38/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00778/AM10/	RLA File :03/95/040/00553/AM10/	Lic.No/Date:0310548279 30.11.2009	Defer Date:11.05.2010
Decision : Committee decided to defer case for 11.05.2010 for reply from firm.				

138	Case No.:6/38/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00779/AM10/	RLA File :03/95/040/00541/AM10/	Lic.No/Date:0310548289	Defer Date:11.05.2010

		30.11.2009	
Decision : Committee decided to defer case for 11.05.2010 for reply form firm.			

139	Case No.:10/38/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00783/AM10/	RLA File :34/24/040/00134/AM10/	Lic.No/Date:3410025759 01.12.2009	Defer Date:11.05.2010
	Decision :Committee decided to examine the case on file. Accordingly, case was deferred for 11.05.2010.			

140	Case No.:7/38/82-ALC4/2009	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00780/AM10/	RLA File :05/24/040/00382/AM10/	Lic.No/Date:0510253729 01.12.2009	Defer Date:25.05.2010
	Decision :Committee considered case as per agenda and observed that the firm had obtained Advance Authorisation for export of two export product viz. Tropicamide Eye Drops 0.5% and Tropicamide Eye Drops 1%, while they have sought combined quantity of input viz. Tropicamide USP. It was, therefore, decided to ask the firm to bifurcate the quantity of export product and also to bifurcate the quantity of input applied by them against each export product. Accordingly, case was deferred for 25.05.2010.			

141

Case No.:8/38/82-ALC4/2009	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved	
HQ File :01/82/050/00781/AM10/	RLA File :05/24/040/00381/AM10/	Lic.No/Date:0510253730 01.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/30/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Inokain Eye Drops 0.4% Solution, 5 ml Vial	1 No.	1.	Benoxinate Hcl	0.021 gm/Vial of 5 ml
RA concerned may take further necessary action as per above decision of NC.				

142	Case No.:31/2/82-ALC4/2010	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01265/AM10/	RLA File :31/24/040/00187/AM10/	Lic.No/Date:3110041059 14.12.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.			

143	Case No.:18/2/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01252/AM10/	RLA File :03/94/040/00618/AM10/	Lic.No/Date:0310551045 16.12.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.			

144	Case No.:41/2/82-ALC4/2010	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01275/AM10/	RLA File :13/24/040/00023/AM10/	Lic.No/Date:1310030771 16.12.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.			

145	Case No.:20/40/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00835/AM10/	RLA File :08/24/040/00247/AM10/	Lic.No/Date:0810085026 17.12.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

146	Case No.:39/2/82-ALC4/2010	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01273/AM10/	RLA File :31/24/040/00190/AM10/	Lic.No/Date:3110041176 21.12.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.			

147	Case No.:9/41/82-ALC4/2009	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00844/AM10/	RLA File :05/23/040/00120/AM10/	Lic.No/Date:0510255017 21.12.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

148	Case No.:56/2/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01290/AM10/	RLA File :34/24/040/00164/AM10/	Lic.No/Date:3410025977 23.12.2009	
	Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O.			

No.35011/23/2007-PI-III dated 18.04.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty allowed
Azithromycin Crude	1 kg.	1.	Erythromycin Base	1.75 KGA
		2.	Hydroxilamine Hcl	0.91 kg
		3.	Methanol	2.72 kg
		4.	Methane Sulfonyl Chloride	0.72 kg
		5.	Acetone	6.45 kg
		6.	Ethyl Alcohol	2.81 kg
		7.	5% Pladium on Carbon	1.00 gm

RA concerned may take further necessary action as per above decision of NC.

149	Case No.:57/2/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Added
	HQ File :01/82/050/01291/AM10/	RLA File :34/24/040/00169/AM10/	Lic.No/Date:3410025988 24.12.2009	Defer Date:
	Decision :Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

150	Case No.:36/2/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01270/AM10/	RLA File :13/24/040/00025/AM10/	Lic.No/Date:1310030993 31.12.2009	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

151	Case No.:86/46/82-ALC4/2009	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01002/AM10/	RLA File :03/94/040/00833/AM10/	Lic.No/Date:0310553442 04.01.2010	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

152	Case No.:55/2/82-ALC4/2010	Party Name:RIDDHI PHARMA	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/01289/AM10/	RLA File :34/24/040/00175/AM10/	Lic.No/Date:3410026098 11.01.2010	
	Decision :Committee considered case as per agenda and that the SION for the export product "1,3-Dichloro Acetone has been fixed at A-3189, but in the SION,			

Epichlorohydrin has been allowed, while the firm has sought for import of 1,3-Dichloro-2-Propanol.

After detailed deliberations and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/175/2001/Ch.III dated 15.05.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
1,3-Dichloro Acetone	1kg.	1.	1,3-Dichloro-2-Propanol	1.069 kg
		2.	Sodium Dichromate	2.10 kg

RA concerned may take further necessary action as per above decision of Norms Committee.

153

Case No.:33/2/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved	
HQ File :01/82/050/01267/AM10/	RLA File :07/24/040/00378/AM10/	Lic.No/Date:0710069416 13.01.2010		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 37/82 meeting held on 09.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clomipramine Hcl	1 Kg.	1.	1 Bromo 3 Chloro Propane	0.85 kg
		2.	3 Chloro Iminodibenzyl	0.91 kg
RA concerned may take further necessary action as per above decision of NC.				

154	Case No.:35/2/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01269/AM10/	RLA File :13/24/040/00027/AM10/	Lic.No/Date:1310031092 13.01.2010	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

155	Case No.:6/2/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00006/AM11/	RLA File :03/95/040/00677/AM10/	Lic.No/Date:0310555187 13.01.2010	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.			

156	Case No.:34/2/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:2/82-ALC4/2010	Status:Case
-----	----------------------------	--------------------------	-----------------------------	-------------

161	Case No.:14/47/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved									
	HQ File :01/82/050/01057/AM10/	RLA File :03/95/040/00711/AM10/	Lic.No/Date:0310557940 01.02.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/85/2005/Ch.III dated 13.09.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Zinc Salt of 4-and-5Methyl MercaptobenzimidaZole/Zinc 2-Mercapto-Toluinidazole (ZMMB)</td><td>1kg.</td><td>1.</td><td>Ortho Toluene Diamine</td><td>0.733 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms Committee.				Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed	Zinc Salt of 4-and-5Methyl MercaptobenzimidaZole/Zinc 2-Mercapto-Toluinidazole (ZMMB)	1kg.	1.	Ortho Toluene Diamine
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed									
Zinc Salt of 4-and-5Methyl MercaptobenzimidaZole/Zinc 2-Mercapto-Toluinidazole (ZMMB)	1kg.	1.	Ortho Toluene Diamine	0.733 kg									

162	Case No.:23/2/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01257/AM10/	RLA File :08/24/040/00298/AM10/	Lic.No/Date:0810086165 01.02.2010	Defer Date:11.05.2010
	Decision :Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

163	Case No.:16/47/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved												
	HQ File :01/82/050/01059/AM10/	RLA File :03/95/040/00709/AM10/	Lic.No/Date:0310558091 02.02.2010													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/88/2004/Ch.II dated 07.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Octylated Diphenylamine (OCD Powder/Flakes)</td><td rowspan="2">1kg.</td><td>1.</td><td>Diphenylamine</td><td>0.405 kg</td></tr> <tr> <td>2.</td><td>Di-Isobutylene</td><td>0.680 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms Committee.				Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed	Octylated Diphenylamine (OCD Powder/Flakes)	1kg.	1.	Diphenylamine	0.405 kg	2.	Di-Isobutylene
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed												
Octylated Diphenylamine (OCD Powder/Flakes)	1kg.	1.	Diphenylamine	0.405 kg												
		2.	Di-Isobutylene	0.680 kg												

164	Case No.:18/47/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
-----	-----------------------------	--	---	-------------------------

Doxepin Hcl BP/USP	1kg.	1.	1-Bromo-3-Chloro Propane	1.12 kg
		2.	Magnisium Metal	0.19 kg
		3.	Tetrahydrofuran	0.68 kg

RA concerned may take further necessary action as per above decision of NC.

170	Case No.:27/2/82-ALC4/2010	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01261/AM10/	RLA File :04/24/040/00279/AM10/	Lic.No/Date:0410111329 04.02.2010	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.			

171	Case No.:17/2/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01251/AM10/	RLA File :03/94/040/01001/AM10/	Lic.No/Date:0310560279 15.02.2010	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.			

172	Case No.:26/2/82-ALC4/2010	Party Name:PRECISE CHEMIPHARMA PVT.LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01260/AM10/	RLA File :03/95/040/00723/AM10/	Lic.No/Date:0310560520 17.02.2010	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

173	Case No.:16/2/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01250/AM10/	RLA File :09/24/040/00461/AM10/	Lic.No/Date:0910041036 22.02.2010	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

174	Case No.:49/2/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01283/AM10/	RLA File :09/24/040/00474/AM10/	Lic.No/Date:0910041038 22.02.2010	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

175	Case No.:48/2/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01282/AM10/	RLA File :09/24/040/00486/AM10/	Lic.No/Date:0910041063 25.02.2010	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

176

Case No.:53/2/82-ALC4/2010	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved	
HQ File :01/82/050/01287/AM10/	RLA File :09/24/040/00475/AM10/	Lic.No/Date:0910041081 26.02.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 45/82 meeting held on 02.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3 Dibromo-5-Benzoyl Pyrrole	1 Kg.	1.	Pyrrole	0.43 kg
		2.	Dichloro Methane	5.25kg
		3.	Morpholine	1.29 kg
RA concerned may take further necessary action as per above decision of NC.				

177	Case No.:38/2/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01272/AM10/	RLA File :13/24/040/00030/AM10/	Lic.No/Date:1310031525 02.03.2010	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

178	Case No.:50/2/82-ALC4/2010	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01284/AM10/	RLA File :09/24/040/00483/AM10/	Lic.No/Date:0910041210 08.03.2010	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

179	Case No.:51/2/82-ALC4/2010	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01285/AM10/	RLA File :09/24/040/00480/AM10/	Lic.No/Date:0910041209 08.03.2010	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

180	Case No.:52/2/82-ALC4/2010	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01286/AM10/	RLA File :09/24/040/00479/AM10/	Lic.No/Date:0910041212 08.03.2010	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

181	Case No.:54/2/82-ALC4/2010	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01288/AM10/	RLA File :09/24/040/00484/AM10/	Lic.No/Date:0910041211 08.03.2010	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

182

Case No.:22/2/82-ALC4/2010		Party Name:MERCK LIMITED		Meet No/Date:2/82-ALC4/2010 13.04.2010		Status:Case Approved	
HQ File :01/82/050/01256/AM10/		RLA File :03/95/040/00765/AM10/		Lic.No/Date:0310563691 09.03.2010			
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/132/2009-PI-III dated 22.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
Thiamine Disulfide		1 Kg.	1.	Thiamine Hcl IP/BP/USP (Vit.B1 Hcl)		1.4199 kg	
			2.	Sodium Hydroxide Pellets		0.4634 kg	
			3.	Potassium hexacyanoferate III GR		0.0022 kg	
			4.	Hydrochloric Acid Fuming 37%		0.3356 kg	
			5.	Hydrogen Peroxide Solution 35% extra pure		0.2157 kg	
			6.	Acetone		0.8702 kg	
RA concerned may take further necessary action as per above decision of NC.							

183	Case No.:12/2/82-ALC4/2010	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01246/AM10/	RLA File :52/24/040/00043/AM10/	Lic.No/Date:5210030148 26.03.2010	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.			

184

Case No.:13/2/82-ALC4/2010	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved																
HQ File :01/82/050/01247/AM10/	RLA File :34/24/040/00243/AM10/	Lic.No/Date:3410026701 26.03.2010																	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/229/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="3">4,5,6,7-Tetrahydro (3,2,C) Thiono Pyridine Hcl</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Thephen-2-Ethylamine</td><td>1.13 kg</td></tr><tr><td>2.</td><td>Methanol</td><td>1.956 kg</td></tr><tr><td>3.</td><td>Methylene Chloride</td><td>1.03 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	4,5,6,7-Tetrahydro (3,2,C) Thiono Pyridine Hcl	1 Kg.	1.	Thephen-2-Ethylamine	1.13 kg	2.	Methanol	1.956 kg	3.	Methylene Chloride	1.03 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
4,5,6,7-Tetrahydro (3,2,C) Thiono Pyridine Hcl	1 Kg.	1.	Thephen-2-Ethylamine	1.13 kg															
		2.	Methanol	1.956 kg															
		3.	Methylene Chloride	1.03 kg															
RA concerned may take further necessary action as per above decision of NC.																			

185	Case No.:14/2/82-ALC4/2010	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01248/AM10/	RLA File :31/24/040/00239/AM10/	Lic.No/Date:3110042616 26.03.2010	Defer Date:11.05.2010
Decision : Committee decided to defer case for 11.05.2010 for comments of Department of C&PC.				

186	Case No.:15/2/82-ALC4/2010	Party Name:COMBITIC GLOBAL CAPLET PVT. LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01249/AM10/	RLA File :33/24/040/00016/AM10/	Lic.No/Date:3310015180 26.03.2010	Defer Date:11.05.2010
Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.				

187	Case No.:47/2/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/01281/AM10/	RLA File :07/24/040/00488/AM10/	Lic.No/Date:0710070729 30.03.2010	Defer Date:11.05.2010
Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.				

188	Case No.:1/2/82-ALC4/2010	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00001/AM11/	RLA File :34/24/040/00241/AM10/	Lic.No/Date:3410026734 31.03.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/106/2005/Ch.II dated 26.04.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Dichloro Benzene	1 Kg.	1.	Benzene	0.544 kg
		2.	Chlorine	0.508 kg

RA concerned may take further necessary action as per above decision of NC.

189	Case No.:2/2/82-ALC4/2010	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00002/AM11/	RLA File :31/24/040/00253/AM10/	Lic.No/Date:3110042693 31.03.2010	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

190	Case No.:3/2/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00003/AM11/	RLA File :09/24/040/00564/AM10/	Lic.No/Date:0910041512 01.04.2010	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

191	Case No.:4/2/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00004/AM11/	RLA File :09/24/040/00568/AM10/	Lic.No/Date:0910041513 01.04.2010	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

192	Case No.:5/2/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00005/AM11/	RLA File :09/24/040/00558/AM10/	Lic.No/Date:0910041514 01.04.2010	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

193	Case No.:7/2/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
	HQ File :01/82/050/00007/AM11/	RLA File :08/24/040/00366/AM10/	Lic.No/Date:0810087932	

		01.04.2010	
Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

194

Case No.:10/2/82-ALC4/2010	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved	
HQ File :01/82/050/00010/AM11/	RLA File :03/94/040/01147/AM10/	Lic.No/Date:0310568215 06.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/39/2008/Ch.II dated 16.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceto Stearyl Stearate	1 Kg.	1.	Ceto Stearyl Alcohol	0.543 kg
		2.	Stearic Acid	0.605 kg
RA concerned may take further necessary action as per above decision of NC.				

195	Case No.:11/2/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00011/AM11/	RLA File :05/24/040/00528/AM10/	Lic.No/Date:0510261872 06.04.2010	Defer Date:11.05.2010
	Decision : Committee decided to defer case for 11.05.2010 for comments of Department of Pharmaceuticals.			

196	Case No.:8/2/82-ALC4/2010	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Deferred
	HQ File :01/82/050/00008/AM11/	RLA File :03/94/040/01029/AM10/	Lic.No/Date:0310568174 06.04.2010	Defer Date:25.05.2010
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm.			
	- Complete specification of import and export items. - Manufacturing process. Accordingly, case was deferred for 25.05.2010.			

197	Case No.:9/2/82-ALC4/2010	Party Name:AARTI DRUGS LIMITED	Meet No/Date:2/82-ALC4/2010 13.04.2010	Status:Case Approved
-----	---------------------------	--------------------------------	---	-------------------------

HQ File :01/82/050/00009/AM11/

RLA File :03/94/040/00853/AM10/

Lic.No/Date:0310568181

06.04.2010

Decision : Committee considered case as per agenda and in light of earlier decision taken in 10/08 meeting held on 10.07.2007 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product	Exp. Qty.	Sl.No.	Import items	Quantity allowed
Hydrocortisone Sodium Succinate (BP/USP)	1 Kg.	1.	Hydrocortisone	1.10 Kg
		2.	Dimethyl Formamide	1.00 Kg
		3.	Acetone	1.00 Kg
		4.	Isopropyl Alcohol	0.35 Kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of NC